

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-2413/ND/2019
New IA/5334/2020

IN THE MATTER OF:

M/s Imperial Fasteners

V/s

Solven Power Systems Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 21.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Advocate Sushil Aggarwal

For the Respondent :

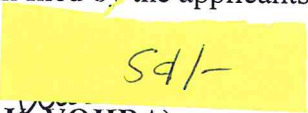
ORDER

IA/5334/2020:-

After some arguments, Mr. Anubhav Gupta has appeared on behalf of Operational Creditor and raised certain objections and he further submitted that though he has not filed the objections but Operational Creditor want to file an objections on the Resolution Plan.

Considering this, we allow the Operational Creditor to file an objections, if any, within three days from today. List on **29.01.2021**.

In the meantime, the Registry is directed to place it on record the amended Resolution Plan filed by the applicants.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)